

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).7483/2026

[Arising out of impugned final judgment and order dated 14-03-2023 in WP(C) No. 9491/2020 passed by the High Court of Delhi at New Delhi]

MUNAWER IQBAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 47162/2026 - CONDONATION OF DELAY IN FILING, IA No.47166/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 47866/2026 - INTERVENTION/IMPLEADMENT, IA No. 47167/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.47164/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 17-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Mr. Kumar Shivam, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file special leave petition is granted.
2. Issue notice on the application seeking condonation of delay, prayer for interim relief as well as on the special leave petition, returnable on 11.03.2026.
3. Tag with SLP(C) No.7649/2023.
4. A soft copy of the complete set of paper-book be supplied to Mr. Rajiv Jain, learned *Amicus Curiae*.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR